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(DEPARTMENT OF REVENUE)

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N O T I F I C A T I O N
(I N C O M E T A X)

No. 2548(F.No.197/49/78-IT(AI): In exercise of the powers conferred by clause (v) of sub-section (230) of section 10 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby notifies "Sri Ahobila Mutt, Tamil Nadu" for the purpose of the said section for and from the assessment year(s) 1971-72.

Sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To
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2. The Commissioner of Income-tax, Tamil Nadu-III, Madras, with reference to his letter No.128-III(1)/78 dt.14.8.78.
3. All Commissioners of Income-tax.
4. Directors of Ins.(IT)/(R&S)/(R&PR)/(Inv.), New Delhi.
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ASSTT. DIRECTOR(R&P).

* S. ANNA *